

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-03(PB)/2018

IN THE MATTER OF:

Prestige Agro-tech Limited

.... APPLICANT / PETITIONER

SECTION:

Under Section 31 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2018

Coram:

VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :- Mr. Ajay K. Jain and Mr. Atanu Mukherjee,
& Mr. Yash Karan Jain, Advocates

For the RESPONDENT :-

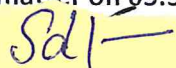
ORDER

Learned Counsel for the Applicant/petitioner is present. It is represented by the Ld. Counsel for the applicant/petitioner in compliance to the Order dated 15.1.2018 passed by the Hon'ble Principal Bench, notice to the Respondents has been duly taken and in relation to the same, an affidavit of service has been duly filed.

It is further represented by the Ld. Counsel for the Applicant/petitioner that a copy of the application has also been served along with notice and that the notice was served upon these authorities on 22.1.2018. Perusal of the affidavit along with notice filed therewith, discloses that it has been served upon the Respondents 1 to 4. However, there is no representation from and on part of the respondents.

In the circumstances, Ld. Counsel for the petitioner /applicant is directed to take one more notice to these authorities in relation to the next date of hearing which is fixed on 05.3.2018, for their response. Notice is directed to be issued within a period of one week from today.

Post the matter on 05.3.2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit